

SPDA/RV/2024/200

October 29th, 2024

The Secretary
Central Electricity Regulatory Commission (CERC)
7th Floor, Tower B, World Trade Centre,
Nauroji Nagar,
New Delhi-110029

Subject: Seeking extension of due date for submitting comments and public hearing on draft CERC (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024

Respected Sir,

Greetings from Sustainable Projects Developers Association (SPDA)!

Sustainable Projects Developers Association (SPDA) is an independent industry association; committed towards promoting energy transition in India. We provide a neutral platform for policy advocacy, discussions and consensus building on issues critical to the development of the renewable and green fuel sector.

SPDA represents about 50-member companies across the gamut of renewables and green fuel industry including solar, wind, hybrid, BESS, green hydrogen and green ammonia sectors, providing assistance in policy evolution and healthier investment climate for renewable energy and green fuel projects and services.

We would like to submit our appreciation to the Hon'ble Commission for bringing out a proposal as the draft CERC (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024 for smoother functioning of the Indian power grid network.

We would like to draw your kind attention towards the upcoming festival season with the festival of Deepawali falling on 31st Oct 2024 followed by festivities of Chhath in the upcoming week. As a result, majority of the concerned people across our member companies are travelling to their hometown for celebrations.

Request: As the Deviation Settlement Mechanism is pivotal for day to day operations for power plants, we request to kindly consider extending the due date for submission of comments to 8th November 2024 followed by a public hearing in the week beginning 11th November 2024.

Look forward to your kind consideration

Thanking You

Yours sincerely

Ravi Verma

Member - Governing Council